

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 28.08.2018

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : CP/1003/IB/2018
NAME OF THE PETITIONER(S) : K.RAMESH & 39 OTHERS
NAME OF THE RESPONDENTS : TEBMA SHIPYARDS LTD
UNDER SECTION : 9 RULE 6

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

1) Sandeep Kumar

On Applicant



2. RAMALINGAM. VA

FOR CORPORATE
DEBTOR



ORDER

Counsels for both the parties are present. Counsel for the Corporate Debtor has filed vakalat; the same is taken on record. As seen from the order dated 07.08.2018, an opportunity was given to the Corporate Debtor for filing reply but the reply has not been filed and again time is sought for filing reply.

Last and final opportunity is given for filing reply failing which the right of filing reply shall stand forfeited and the matter will be taken up for final hearing on next date of hearing. Put up on 18.09.2018 at 10.30 A.M.

-sd-

(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)

ghk